

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
10-05-2024 AT 10:30 AM**

**C.P. (IB)/43(HYD)2022
AND
IA(IBC) 936/2024 in C.P. (IB)/43(HYD)2022
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

Indian Overseas Bank

...Petitioner

AND

P. Sadguna & RCM Infrastructure Ltd

...Respondent

C O R A M :-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 936/2024

Mr. Sreedhar Nukala, Resolution Professional present through VC. This is an application filed by the Resolution Professional seeking for extension of Moratorium period by 60 days as the same has expired on 30.04.2024, contending that in the 4th meeting of creditors on 24.04.2024, decided to give final opportunity to the personal guarantor to submit repayment plan failing which financial creditor will initiate Bankruptcy proceedings. Having regard to the facts and circumstances of this case, we are of the view that moratorium period which has expired on 30.04.2024 can be extended. Hence, we extend the moratorium period by 60 days from 30.04.2024, with a direction to RP to conclude the process within this time period.

Accordingly, this IA is allowed and disposed of.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**